

(d) The steps that are being taken to accelerate the Minor Irrigation Programme are as under :—

1. Allocating increased Public Sector funds ;
2. Mobilisation of Institutional Investment to the maximum extent possible.
3. Stepping up Programme of energisation of pump-sets and ensuring regular and timely supply of power.
4. Strengthening State Ground Water Organizations in respect of equipment for accelerating the pace of micro level ground water investigation and development.
5. Providing subsidies for minor irrigation Individual and Community. Works to small and marginal farmers under a Centrally sponsored schemes. Under this scheme, out of an average outlay of Rs. 5.0 lakhs per block in the country, Rs. 3.50 lakhs will be available for Minor Irrigation Schemes.
6. Making available subsidy to farmers under Centrally Sponsored Scheme for encouraging use of non-conventional sources of energy like solar pumps, wind mills, hydrams, sprinklers/drip irrigation system etc. 75% of subsidy will be available to small and marginal farmers for purchase of solar pumps and 33-1/3% to others. For other lifting devices the subsidy will be available at 50% to small and marginal farmers and 20% to other farmers.

Difficulties Faced in Implementation of IRDP

3625. SHRI SONTOSH MOHAN DEV : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that the lack of banking facilities and the absence of individual ownership of land have caused difficulties in distribution of subsidy and imple-

mentation of Integrated Rural Development Programme ; and

(b) if so, the steps taken to improve the existing situation ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) It is true that the lack of banking facilities in certain areas especially in the North-Eastern region has caused difficulties in the implementation of the Integrated Rural Development Programme. By and large, the absence of individual ownership of land has not hampered the implementation of IRDP as the IRDP borrowers are not required to furnish property security for loans upto Rs. 5000 except the hypothecation of the asset created by the loan.

(b) The thrust of the present branch licensing policy is to extent branch net-work to smaller unbanked rural/semi-urban areas in relatively backward districts. Between 1982 to 1985, 7540 branches are proposed to be opened at rural/semi-urban centres in underbanked areas. The number of Regional Rural Banks is proposed to be increased to 170 by March, 1985 as against their present number of 155.

As regards the North-Eastern region a special meeting of the State Secretaries of this region was called to identify the lacunae in the basic structure and to recommend remedial action. A Working Group has also been constituted in the Ministry of Rural Development to study the problems of implementing IRDP in the North-Eastern region. The concerned State Governments have been requested to send their views regarding modifications required in the approach to the planning and implementation of IRDP.

दिल्ली विकास प्राधिकरण के क्वार्टरों की लागत को बढ़ाया राशि पर लगाया गया आर्थिक बण्ड

3626. श्री राम बिलास पासवान : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण द्वारा मकानों के आवंटन के पश्चात् निर्धारित समय के भीतर बकाया राशि न जमा कराये जा पर आर्थिक डंड लगाया जाता है; और यदि हाँ, तो आर्थिक डंड की दर क्या है; और

(ख) पिछले 5 वर्षों के दौरान कितने व्यक्तियों पर आर्थिक दण्ड लगाया गया है और दिल्ली विकास प्राधिकरण ने इस प्रकार कुल कितनी राशि वसूल की है ?

श्रम विभाग में, निर्माण और आवास मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) (क) : जी, हाँ। प्रारम्भिक जमा के बारे में विलम्बित भुगतान पर फिलहाल प्रथम मास के लिए 12 प्रतिशत की दर से तथा बाद की अवधि के लिए 18 प्रतिशत की दर से ब्याज लिया जाता है। किराया खरीद किस्त की विलम्बित अदायगी के बारे में भुगतान न किए गए प्रथम मास के लिए 1 प्रतिशत प्रतिमाह की दर से दण्डात्मक ब्याज अथवा 2/- रुपये भुगतान न किए गए द्वितीय मास के लिए 2 प्रतिशत अथवा 5/- रुपये तथा भुगतान न किए गए तृतीय मास के लिए 4 प्रतिशत अथवा 10/- रुपये, जो भी अधिक हो, वसूल किया जाता है।

(ख) दिल्ली विकास प्राधिकरण के अनुसार, व्यक्तियों की संख्या अथवा जूमनि के रूप में अदा की गई राशि का कोई पृथक रिकार्ड नहीं रखा जा रहा है।

Irregularities in Calling Tenders in D.D.A.

3627. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have found irregularities and misappropriation in inviting tenders in the Delhi Development Authority ;

(b) if so, what kind of irregularities and misappropriations were these ; and

(c) remedial steps Government have

taken to stop such irregularities in future

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Procedure of Inviting Tenders in D.D.A.

3628. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in Delhi Development Authority, tenders are invited on behalf of the Chairman ;

(b) who is the competent authority to call for the tenders in the Delhi Development authority ;

(c) how are the tender documents prepared, published and sold in the Delhi development Authority ;

(d) whether the procedure of inviting tenders in the Delhi Development Authority differs from that of the C.P.W.D. ;

(e) how are the tenders for works accepted and awarded to the agencies in the Delhi Development Authority ;

whether there is any time-limit for acceptance and award of the works to the successful tenderers ; and

if so, how is this time-limit exercised in Delhi Development Authority ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (g). The information is being collected and will be laid on the Table of the Sabha.

Expenditure and Absorption of Deputations in D.D.A.

3629. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND